

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.24/2017 IN
CP NO. 65(ND)/2013
RT NO. 56/Chd/ND/2016**

Purshotam Kumar

...Petitioner

Versus

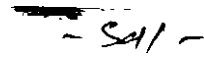
M/s Graphic Motors Pvt. Ltd. & Ors.

...Respondents.

Present: Dr. Rajansh Thukral, Advocate for petitioner.
Mr. Deepak Goyal, Advocate for respondent No.4
Mr.Vaneet Mittal, Advocate for respondent Nos.1 to3.
Mr.Amit Gupta, Advocate for Mr.Vishal Gupta, applicant in CA
No.24/2017.

For hearing CA No.24/2017 filed by Mr.Vishal Gupta for being impleaded as necessary respondent on the basis of the allotment made on 15.04.2013, it is directed that respondents No. 1 to 3 shall produce the original Minutes Book containing the Resolution dated 15.04.2013; notice issued for the said meeting of the Board of Directors and also copy of the challan with regard to filing of Form No.2 (Annexure A) with the Registrar of Companies with the affidavit and the documents. List the matter for 10.07.2017

The affidavit be filed by respondents No.1 to 3 at least a week before the date fixed.



(Justice R.P. Nagrath)
Member (Judicial)

May 22, 2017
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